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(NO.PATNA 1383) PATNA, TUESDAY, 29TH DECEMBER 2015

PATNA HIGH COURT

NOTIFICATION

The 29th December 2015

ADDENDA AND CORRIGENDA TO PATNA HIGH COURT RULES, 1916 (Fifth Edition)
C.S. No.147

No. Misc-04-2015-507(A) Rules—C.S. 138 issued replacing the then existing Part-IV-Miscellaneous, Chapter-XIV of the Patna High Court Rules, 1916 regarding “Information and Copies” by Part-IV-Miscellaneous, Chapter -XIV, the following insertions is brought about in the said CS No.138 substituting the existing Rule 13:-

13.(a) Each copy shall bear the seal of the Court and shall be certified to be true copy and be signed by the Deputy Registrar and, in his absence, by the Assistant Registrar and, in the absence of both, by the Commissioner for Oaths and Affidavits.

In every case the Certifying Officer shall append to his signature the words “authorized under Section 76 of Act I of 1872”.

13.(b) When a copy of a decree, judgment or order is granted the following particulars shall be recorded on the last sheet of the copy itself, and in the form given below, for the information of the Appellate Court (Section 12, Act IX of 1908, the Indian Limitation Act).

13.(c) Authentication fee at the rate half of per folio (page) charge for ordinary requisition as well as for folio (page) charge for urgent requisition will be charged.

Date of application for the copy

Date of notifying the requisite number of folios and stamps.....

Date of delivery of the requisite folios and stamps.....

Date on which the copy was ready for delivery

Date of making over the copy to the applicant

For digital records as follows :-

Date of Requisition		Date of Delivery		Date of uploading on website.	
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By Order of the Court,
VINOD KUMAR SINHA,
Registrar General.

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